

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Mentioning Matter :**

**IB-936//ND/2020**

**IN THE MATTER OF:**

The Vilas Condominium Association .... FINANCIAL CREDITOR  
Vs.  
MGF Development Limited ....RESPONDENT

**SECTION**

**U/s 7 IBC, 2016**

**Order delivered on 03.12.2021**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Dr. U.K Chaudhary, Sr. Advocate, Mr. Mansumyer Singh, Mr. Rahul Sharma, Mr. Yudishter Sharma, Mr. Akhil, Advocates, Mr. Rakshit Jain in person – for suspended management

**ORDER**

An urgent mentioning has been made by Dr. U.K. Chaudhary. Ld. Sr. Advocate in the case of “The Vilas Condominium Association vs. MGF Development Limited” in IB-936/ND/2020. He submits that IA No.5601/2021 has been filed today before this Tribunal seeking the revocation of the CIRP consequent upon the settlement arrived at between the parties. It is further submitted by him that the said Application being IA No.5601/2021 may be listed urgently.

In view of the urgency expressed by Ld. Sr. Advocate, we direct the IRP, namely. Mr. Gaurav Katiyar not to proceed further in the matter, especially, for constituting the COC till 6<sup>th</sup> December, 2021.

Let IA No.5601/2021 be listed for further consideration on 6<sup>th</sup> December, 2021.

-S-d-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

-S-ef-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**